

MR. DEPUTY-SPEAKER : The question is :

“That this House approves the National Health Policy contained in the statement laid on the Table of the House on the 2nd November, 1982.”

*The Motion was adopted.*

MR. DEPUTY-SPEAKER : How we take up Private Members' Business.

DR. SUBRAMANIAM SWAMY (Bombay North East) : I want to mention one thing.

MR. DEPUTY-SPEAKER : I have no powers to hear you.

DR. SUBRAMANIAM SWAMY : I may be allowed to say one sentence and then you can continue up to 6 O'clock.

MR. DEPUTY-SPEAKER : You want that subject to be taken up now, I know.

DR. SUBRAMANIAM SWAMY : Let that go on record that I rise to move a discussion.

MR. DEPUTY-SPEAKER : We will call you at 6 O'clock.

DR. SUBRAMANIAM SWAMY : Then, you call me.

MR. DEPUTY-SPEAKER : Now Shri Jalil Abbasi.

Up to 6 O'clock Private Members Bills will be discussed. Then the discussion on animal tallow is to be taken up. First we have to take the sense of the House whether we should take up that discussion or the Bills.

*(Interruptions)*

MR. DEPUTY-SPEAKER : You wait till 6 O'clock.

DR. SUBRAMANIAM SWAMY : I must say, that when this beef tallow matter

comes up, if it comes up in the evening, tomorrow all that will come in the newspapers will be only the statement of the Minister and what the Government has to say. In other words, what we are going to say, will not come on the Radio and Television. This is a wrong thing. They should have had it earlier.

MR. DEPUTY-SPEAKER : In the agenda it is shown clearly that from 3.30 P.M. onwards up to 6 P.M. Private Members' Business will be taken up. Then only this discussion on beef tallow comes. Therefore, I cannot go against it. If I go against it Members will not appreciate. They will raise points of order. I am bound by these rules.

Now, Shri Jalil Abbasi.

15.33 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixty-Eighth Report

SHRI KAZI JALIL ABBASI (Domariaganj) : I beg to move :

“That this House do agree with the Sixty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th December, 1983”.

MR. DEPUTY-SPEAKER : The question is :

“That this House do agree with the Sixty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th December, 1983”.

*The Motion was adopted.*

15.34 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL\*

(Amendment of Section 66)

SHRI B.V. DESAI (Raichur) : I beg to

move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. DEPUTY-SPEAKER : Now, the question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The Motion was adopted.*

SHRI B.V. DESAI : Sir, I introduce the Bill.

INDIAN NATIONALS LIVING  
ABROAD (REPRESENTATION  
IN PARLIAMENT AND STATE  
LEGISLATURES) BILL\*

SHRI B.V. DESAI (Raichur) : I beg to move for leave to introduce a Bill to provide representation in State Legislatures and Parliament to Indian nationals living abroad.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide representation in State Legislatures and Parliament to Indian nationals living abroad."

*The Motion was adopted.*

SHRI B.V. DESAI : I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT)  
BILL\*

(Insertion of New Article 123A, etc.)

श्री रामबिलास पासवान(हाजीपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान

में और संशोधन करने हेतु विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The Motion was adopted.*

श्री रामबिलास पासवान : मैं विधेयक को पुरःस्थापित करता हूँ ।

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Articles 85 and 174)

श्री रामबिलास पासवान(हाजीपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में और संशोधन करने हेतु विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The Motion was adopted.*

श्री रामबिलास पासवान : मैं विधेयक को पुरःस्थापित करता हूँ ।

15.36 hrs.

CONSTITUTION (AMENDMENT)  
BILL

(Amendment of article 31B)

MR. DEPUTY-SPEAKER : Now, the